

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-213-2020**

Saniya Abhinav Gupta ... Petitioner

Versus

Abhinav Gupta ... Respondent

Ms. Asha Desai, Advocate for the Petitioners.

Coram:- DAMA SESHADRI NAIDU, J.**Date:- 23rd September 2020****P.C. :**

The petitioner is the wife and the respondent husband. To begin with, the respondent husband filed Matrimonial Petition No.101565 of 2020 before the Family Court of Mumbai, at Bandra, for divorce. Later, the petitioner wife filed MATP No.2 of 2020 before the District Court, Panaji, for restitution of conjugal rights. The petitioner wife also invoked the provisions of Domestic Violence Act and filed PWDVA No.26 of 2020 before the JMFC at Mapusa.

2. To have the matrimonial proceedings from Family Court at Bandra transferred to the Family Court at Goa, the petitioner wife has come up with this application under Section 24 of CPC.

3. Ms. Asha Desai, the learned counsel for the petitioner, informs the Court that the petitioner is an employee in Goa and finds it very difficult to travel to Mumbai for every adjournment of the case the respondent has filed, especially during the pandemic. According to her, now the matter in the Family Court at Bandra stands adjourned to 01.10.2020. Therefore, she pleads that unless the Court stays the proceedings before the Family Court at Bandra, it is likely that the petitioner may be set ex-parte and the Court may proceed further.

4. Under these circumstances, there shall be stay of all further proceedings in Matrimonial Petition No.101565 of 2020 before the Family Court at Bandra for four weeks.

5. Issue notice to the respondent, returnable on 07.10.2020. The petitioner's counsel is also permitted to take out private notice.

DAMA SESHADRI NAIDU, J.

NH